

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu

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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-10708-JK (LD ) of 2024**

**DATED:- 11 - 06 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 11.06.2024

No:-LAW-OIC/6/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

*Im*

*Reyaz Ali Bhat*  
11.06.24

Annexure to the Government Order No.10708 -JK(LD) of 2024 dated 11.06.2024

S. No.	Title of the case	OIC
1	FIR No.14/2019 U/S 8/15 NDPS Act of PS Bahu Fort, Jammu titled State Vs Subash Chander and another.	Sheezan Bhat , JKPS SDPO East Jammu ,
2	Jugal Kishore Sharma Versus State of J&K and Another in SWP/1543 of 2014, TA/7442/2021.	Mr. Sidharath Dhiman, JKAS, Deputy Secretary to Government, Home Department
3	Rashid Ahmed and Ors. Versus Union Territory of Jammu and Kashmir and Others in WP (C) No. 2868/2023	Smt. Anita Pawar, Dy. S.P Dy. Controller Civil Defence Jammu
4	UT of J&K Vs Firdous Ahmad Dar FIR No.36/2024 u/s 8,20/29 NDPS Act P/S Sopore.	Sh. Raies Ahmed, SDPO Sopore
5	Muzaffar Ahmad Khan and Anr, Vs UT of J&K FIR No.22/2022 u/s 8/21-29 NDPS Act P/s Mattan	Sh. Kuldeep Raj DySP Hqrs Anantnag
6	Arif Ahmad Khan Vs UT of J&K, FIR No. 25/2022 u/s 8/21 NDPS Act P/s Mattan.	Sh. Kuldeep Raj DySP Hqrs Anantnag
7	Riyaz Ahmad Malla Vs UT of J&K , FIR No.11/2023 u/s 8/20,21 NDPS Act 207 M.V. Act P/s Yaripora	Sh. Chanchal Singh DySP PC Hatipora

*Jm*

*Neysingh*